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OA, 387/99.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

18. 12.07.01

Learned Counsel for the petitioner is absent. Mr. B. Dash, learned ASC is present.

Adjourned to 27-07-01. for consideration of MA 575/01.

MA 575/01 2nd

consideration,

and 7th 222.01,

26201

Free copies of
order dt. 27-7-2001
issued to counsel
for both sides.

D3
28/01

20/11
S. (J)

Vice-Chairman
12/7

Member (J)

19. ORDER DT. 27.7.2001.

Heard learned counsel for the applicant and learned ASC Mr. B. Das on MA 575/2000. In this disposed of matter, the applicant made a prayer for granting interest on the financial arrears allowed by the Tribunal. We find that in the OA no prayer for interest has been made. In view of this the prayer in the MA can not be allowed after the OA is disposed of. In view of this MA is rejected. No costs.

Vice-Chairman
27/7

Member (Judicial)